

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.(IB)1739(MB)/2018

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 1.11.2018

NAME OF THE PARTIES: Ale Middle East LLC

Vs

EPC Offshore Subsea Projects Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016.

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**ORDER**

6. CP (IB)-1739/MB/2017

Ld. Counsel for the Operational Creditor submitted that Hon'ble High Court has passed order of liquidation in CP 347/2016. In this case, Hon'ble High Court has passed the order that the Respondent Company Essar Offshore Subsea Limited (formerly known as EPC Offshore Subsea Projects Ltd) be wound up by and under the orders and directions of the Hon'ble High Court under the Provisions of the Companies Act, 1956 and the official liquidator of the Hon'ble High Court be appointed as Liquidator of the Respondent Company, with all powers under Section 457 of the Companies Act, 1956, to take charge of the assets, business affairs, properties, bank accounts, books of accounts, documents, etc. of the Respondent company, with all powers under the provisions of the Companies Act, 1956.

: 2 :

Since Liquidator has been appointed by the Hon'ble High Court, petition under Section 9 is not maintainable. Petition is dismissed as infructuous.

**Sd/-**  
**RAVIKUMAR DURAISAMY**  
Member (Technical)

**Sd/-**  
**V. P. SINGH**  
Member (Judicial)